

some people in Rajya Sabha so as to reflect the glory of the past or the ancient traditions of India, has not been fulfilled because not one of these people, who are sitting in the other House and who have been nominated, can qualify under that principle. They do not qualify under the principle of literature, art, science or social service; they merely qualify under the principle of patronage of the Congress Government. That is the principle on which these nominations have been made. What they do today the other parties will do in the States tomorrow. So, do not think that by accepting this Amendment Bill you are depriving yourself of some power for all time to come. If we think that this is a wrong principle, let us all get together and say that now after 20 years of experience we are in a position to say that this particular power of nomination should be abolished.

The clause that is to be deleted, in so far as Rajya Sabha is concerned, is clause (3) which says:—

“The members to be nominated by the President under sub-clause (a) of clause (1) shall consist of persons having special knowledge or practical experience in respect of such matters as the following, namely:—

Literature, science, art and social service.”

Similarly, for the States clause (5) should be omitted from article 171. In other words, there should be no provision for nomination. This is a simple Bill which I have brought forward and which, I hope, will commend itself to the Government and to the other Members of the House. All I am seeking is to honour and abide by the elective principle which should be acceptable to everyone and let there be no need now to dilute that elective principle by nomination.

I commend the Bill to the House for acceptance.

Mr. Speaker: Motion moves :

“That the Bill further to amend the Constitution of India, be taken into consideration.”

16.25 hrs.

WITHDRAWAL BY MEMBER OF CERTAIN REMARKS* MADE BY HIM DURING QUESTION HOUR

MR. SPEAKER: Before we proceed further, I would like to mention about the morning incident. I have gone through the morning's proceedings and, as Mr. Madhok has also gone through it, he may say a few words. I find Mr. Ebrahim Sulaiman Sait is not here. But that does not matter.

SHRI BAL RAJ MADHOK (South Delhi): Sir, I have gone through the transcript of the morning's proceedings. I thought I had made a general kind of remark. But I find there is a particular remark. I do not want to call any Member of Parliament as a traitor. Therefore, I withdraw that remark.

16.26 hrs.

CONSTITUTION (AMENDMENT) BILL— Contd.

(Amendment of articles 80 and 171)

SHRI S. KANDAPPAN (Mettur): Mr. Speaker, Sir, my hon. friend, Mr. C. C. Desai's Bill is very important in the sense that this particular provision of the constitution is very much abused. But still I am not going to totally support the Bill. There are certain facts to which Mr. Desai himself has drawn attention, namely, there are certain sections which need to be represented and which may not be in a position to manoeuvre sufficient votes to get either into the Council or in the Rajya Sabha. For example, there is an Anglo-Indian community which finds a place, by way of nomination, in my State in the Madras Assembly. It would be difficult for them to get representation in the Assembly without that kind of a provision.

SHRI C. C. DESAI: That is a different provision for nominations to the Assembly. That is not being touched.

SHRI S. KANDAPPAN: In the Rajya

*Please see col. 19.